

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 423(ND)/2017

IN THE MATTER OF:

Union of India

Vs

Unitech Limited & Ors.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 241

Order delivered on 16.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

Ms. Kaanan Gupta, Advocate

For the Respondent(s):-

Mr. Rajeev Kumar, Advocate

ORDER

C.A. No. 86(PB)/2018


This is an application for withdrawal of C.P. No. 423(ND)/2017 which is supported by affidavit. It is in pursuance of statement made before Hon'ble the Supreme Court as recorded in the order dated 12.01.2018.

The application is accordingly allowed and the petition is dismissed as withdrawn.

It is needless to add that any interim direction issued earlier would also stand nullified.

The application stands disposed of.


**(M. M. KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**